

Form No. LLP BEN-2

Form language

 English Hindi


भारत सरकार

Return to the Registrar in respect of declaration under section 90
 [Pursuant to section 90(4) of The Companies Act, 2013 and rule 6 The Limited Liability Partnership(Significant Beneficial Owners) Rules, 2023]

Refer instruction kit for filing the form

All fields marked in * are mandatory

Limited Liability Partnership Information

1 *Limited Liability Partnership Identification Number (LLPIN) of LLP

2(a) *Name of the Limited Liability Partnership

(b) *Registered office address

(c) *email id

3 *Purpose of filing the form

 For declaration of holding reporting LLP under Section 90 of the Companies Act, 2013

 For declaration of Significant Beneficial Ownership

 For change in particulars of existing Significant Beneficial Ownership under Section 90 of the Companies Act, 2013

 For removal of existing Significant Beneficial Ownership under Section 90 of the Companies Act, 2013

 Removal of the existing holding reporting Limited Liability Partnership

4 For declaration of holding reporting Limited Liability Partnership

(applicable in case 'For declaration of holding reporting Limited Liability Partnership' is selected in data field 3)

(a) LLPIN of the holding reporting Limited Liability Partnership

5 (a) For declaration of Significant Beneficial Ownership under Section 90 of the Companies Act, 2013

(applicable in case 'For declaration of Significant Beneficial Ownership under Section 90 of the Companies Act, 2013' is selected in data field 3)

(a) Number of Significant Beneficial Owners for whom the form is being filed

Significant Beneficial Owner	Number of Partners through whom indirect holding or right in reporting Limited Liability partnership is being exercised
SBO1	
SBO2...	

6 Details and particulars of Partners

6A Manner in which significant beneficial interest is being held or exercised either indirectly or together with any direct holding or right (select one or more as may be applicable)

- By virtue of contribution %
- By virtue of voting rights in contribution %
- By virtue of rights on distributable profits or any other distribution %
- By virtue of exercise of control (attach copy of agreement)

Copy of Agreement

Max 2 MB

Choose File

Remove

Download

- By virtue of exercise of significant influence (attach copy of agreement)

Copy of Agreement

Max 2 MB

Choose File

Remove

Download

6B Particulars of the Partners

- (a) Type of Partner (company/ foreign company/limited liability partnership(LLP)/ any Other body corporate/Hindu Undivided Family (HUF)/ Partnership firm / Discretionary trust / charitable trust / specific trust / revocable trust / Pooled Investment vehicle (PIV) / entity controlled by PIV/ foreign LLP / LLP incorporated Outside India and has no place of business in India/ Individuals acting together/ foreign Government)

- (i) Whether trustee is a body corporate? Yes No
- (ii) Number of Individuals acting together

- (b) CIN/ FCRN/ LLPIN or any other registration number

- (c) Name of the Partner

- (d) Address of the Partners

- (i) Address Line 1

- (ii) Address Line 2

- (iii) Country

- (iv) Pin Code/Zip code

- (v) Area/Locality

- (vi) City

- (vii) District

- (viii) State/UT

- (e) Email ID of the Partner

(f) Date of entry of name in register under Rule 22A of the Limited Liability Partnership
Rules, 2009 (DD/MM/YYYY)

6C Other details of the Partners

(a) Status of the SBO
(Individual/partner/karta/trustee/protector/director of trustee/director of Protector/beneficiary/settlor/ general partner/investment partner/ CEO of PIV/ individual acting together/head of states)

(b) Whether individual (SBO) has majority stake in the
(partner of the Reporting LLP/Ultimate Holding Company of the partner of the reporting LLP)

(c) Corporate Identity number (CIN) or LLPIN or Foreign Company Registration Number (FCRN) or Foreign Limited Liability Partnership Identification (FLLPIN) or any other registration number

(d) Name of the ultimate holding company

(e) Whether the individual (SBO):
(is a partner of the Body corporate/ holds majority stake in the body corporate partner/ holds majority stake in the ultimate holding company of the body corporate partner)

(f) Corporate Identity number (CIN) or Foreign Company Registration Number (FCRN) or Foreign Limited Liability Partnership Identification (FLLPIN) or any other registration number

(g) Name of the body corporate partner / ultimate holding company

6D Particulars of the SBO to be added SBO1

(a) ID of the Significant Beneficial Owner

(a)(i) Income Tax PAN

[Verify Income tax PAN](#)

(ii) Passport Number

(b) Name of the Significant Beneficial Owner

(b)(i) First Name

(ii) Middle Name

(iii) Last Name

(c) Father's Name (Even married women must give father's name)

(c)(i) First Name

(ii) Middle Name

(iii) Last Name

(d) Date of Birth (DD/MM/YYYY)

(e) Nationality

(f) Whether a citizen of India

Yes

No

(g) Address of Significant Beneficial Owner

(g)(i) Address Line 1

(ii) Address Line 2

(iii) Country

(iv) Pin Code/Zip code

(v) Area/Locality

(vi) City

(vii) District

(viii) State/UT

(ix) Email ID of the Significant Beneficial Owner

(h)(i) Date of acquiring Significant Beneficial Interest (DD/MM/YYYY)

(ii) Date of declarations under sub-section (1) of section 90 of the Companies Act, 2013 (DD/MM/YYYY)

(iii) Date of receipt of the declaration by the LLP (DD/MM/YYYY)

(i) Whether Significant Beneficial Owner has any direct holding or right in the reporting LLP

Yes

No

(j) If yes, enter details below:

(i) By virtue of contribution

%

(ii) By virtue of voting rights in contribution

%

(iii) By virtue of rights on distributable profits or any other distribution

%

- (iv) By virtue of exercise of control (attach copy of agreement)

Copy of Agreement

Max 2 MB Choose File Remove Download

- (v) By virtue of exercise of significant influence (attach copy of agreement)

Copy of Agreement

Max 2 MB Choose File Remove Download

(k) Name of the Body Corporate

- (l) Corporate Identity number (CIN) or Foreign Company Registration Number (FCRN) or Limited Liability Partnership Identification Number (LLPIN) or Foreign Limited Liability Partnership Identification (FLLPIN) or any other registration number

5 (b) For change in particulars of Significant Beneficial Ownership under Section 90 of the Companies Act, 2013

(applicable in case 'For change in particulars of Significant Beneficial Ownership under Section 90 of the Companies Act, 2013' is selected in data field 3)

(b)(i) Number of Significant Beneficial Owners for whom particulars are to be changed

Significant Beneficial Owner	Number of Partners through whom indirect holding or right in reporting LLP is being exercised
SBO1	
SBO2...	

6 Details and particulars of Partners

6A Manner in which significant beneficial interest is being held or exercised either indirectly or together with any direct holding or right (select one or more as may be applicable)

- By virtue of contribution

 %

- By virtue of voting rights in contribution

 %

- By virtue of rights on distributable profits or any other distribution

 %

- By virtue of exercise of control (attach copy of agreement)

Copy of Agreement

Max 2 MB Choose File Remove Download

- By virtue of exercise of significant influence (attach copy of agreement)

Copy of Agreement

Max 2 MB Choose File Remove Download

6B Particulars of the Partners

(a) Type of Partner

*(Company/ Foreign Company/ Limited Liability Partnership (LLP)/ Any other Body Corporate/
Hindu Undivided Family (HUF)/ Partnership Firm/ Discretionary Trust/ Charitable Trust/
Specific Trust/ Revocable Trust/ Pooled Investment vehicle (PIV)/ Entity controlled by PIV/
Foreign LLP/ LLP incorporated outside India and has no place of business in India/ Individuals acting together/
Foreign Government)*

(i) Whether trustee is a body corporate?

Yes No

(ii) Number of individuals acting together

(b) CIN/ FCRN/ LLPIN or any other registration number

(c) Name of the Partner

(d) Address of Partner

(i) Address Line 1

(ii) Address Line 2

(iii) Country

(iv) Pin Code/Zip code

(v) Area/Locality

(vi) City

(vii) District

(viii) State/UT

(e) Email ID of the Partner

(f) Date of entry of name in register under rule 22A of Limited Liability Partnership

Rules, 2009 (DD/MM/YYYY)

6C Other details of the partners

(a) Status of the SBO

*(Individual/ Partner/ Karta/ Trustee/ Protector/ Director of trustee/ Director of Protector/
Beneficiary/ Settlor/ General Partner/Investment manager/ CEO of PIV/ General Partner/
Investment manager/CEO of PIV/ Individuals acting together/ Head of State)*

(b) Whether individual (SBO) has majority stake in the

*Partner of the reporting LLP/ Ultimate Holding Company of the
partner of the reporting LLP)*

(c) Corporate Identity number (CIN) or Foreign Company Registration Number (FCRN)
Or LLPIN or Foreign Limited Liability Partnership Identification (FLLPIN) or
any other registration number

(d) Name of the ultimate holding company

(e) Whether the individual (SBO)

*(is a partner of the body corporate/ holds majority stake in the body corporate partner/
holds majority stake in the ultimate holding company of the body corporate partner)*

(f) Corporate Identity number (CIN) or Foreign Company Registration Number (FCRN)
or LLPIN or Foreign Limited Liability Partnership Identification (FLLPIN) or
any other registration number

(g) Name of the body corporate partner or ultimate holding company

6D Particulars of the SBO to be changed SBO1

(a) ID of the Significant Beneficial Owner

(i) Income Tax PAN

[Verify income tax PAN](#)

(ii) Passport Number

(b) Name of the Significant Beneficial Owner

(i) First Name

(ii) Middle Name

(iii) Last Name

(c) Father's Name (Eyen married women must give father's name)

(i) First Name

(ii) Middle Name

(iii) Last Name

(d) Date of Birth (DD/MM/YYYY)

(e) Nationality

(f) Whether a citizen of India

Yes No

(g) Address of Significant Beneficial Owner

(i) Address Line 1

(ii) Address Line 2

(iii) Country

(iv) Pin Code/Zip code

(v) Area/Locality

(vi) City

(vii) District

(viii) State/UT

(ix) Email ID of the Significant Beneficial Owner

(h)(i) Date of acquiring Significant Beneficial Interest (DD/MM/YYYY)

(iii) Date of declarations under sub-section (1) of section 90 of the Companies Act, 2013 (DD/MM/YYYY)

(iii) Date of receipt of the declaration by the LLP (DD/MM/YYYY)

(i) Whether Significant Beneficial Owner has any direct holding or right in the reporting LLP Yes No

(j) If yes, enter details below:

(i) By virtue of contributions

 %

(ii) By virtue of voting rights in contributions

 %

(iii) By virtue of rights on distributable profits or any other distribution

 %

(iv) By virtue of exercise of control (attach copy of agreement)

Copy of Agreement

 Max 2 MB

(v) By virtue of exercise of significant influence (attach copy of agreement)

Copy of Agreement

 Max 2 MB

(k) Name of the Body Corporate

(l) Corporate Identity number (CIN) or Foreign Company Registration Number (FCRN) or Limited Liability Partnership Identification

Number (LLPIN) or Foreign Limited Liability Partnership Identification (FLLPIN) or any other registration number

5 (c) For removal of existing Significant Beneficial Ownership under Section 90 of the Companies Act, 2013
(applicable in case 'For removal of existing Significant Beneficial Ownership under Section 90 of the Companies Act, 2013' is selected in data field 3)

(c)(i) Number of Significant Beneficial Owner to be removed

(d)(i) ID of the Significant Beneficial Owner to be removed

(ii) Name of Significant Beneficial Owner to be removed

(iii) Date of removal of Significant Beneficial Interest (DD/MM/YYYY)

(iv) Date of declarations under sub-section (1) of section 90 of the Companies Act, 2013 (DD/MM/YYYY)

(v) Date of receipt of the declaration by the LLP (DD/MM/YYYY)

(e) Whether control or significant influence has ceased Yes No

If yes, provide copy of relevant document Max 2 MB

(f) Details of direct or indirect control by the SBO after such cessation/change (select all that apply):

(i) By virtue of contribution %

(ii) By virtue of voting rights in contribution %

(iii) By virtue of rights on distributable profits or any other distribution %

(iv) By virtue of exercise of control (attach copy of agreement)

Copy of Agreement Max 2 MB

(v) By virtue of exercise of significant influence (attach copy of agreement)

Copy of Agreement Max 2 MB

7 Removal of the holding reporting LLP

(applicable in case option 'Removal of the holding reporting LLP' is selected in data field 3)

(a) LLPIN of the holding reporting LLP

(b) Effective date of removal of holding reporting LLP (DD/MM/YYYY)

Attachments

(a) *Declaration under Section 90 of the Companies Act, 2013

Max 2 MB

Choose File

Remove

Download

(b) Registration Certificate

(c) Instrument under which significant beneficial interest is created

Max 2 MB

Choose File

Remove

Download

(d) Optional attachment, if any.

Max 2 MB

Choose File

Remove

Download

Declaration

To the best of my knowledge and belief, the information given in this form and attachments is correct and complete.

I, being a designated partner of the LLP, am authorised to sign and submit this form.

I further hereby declare that I have verified the details of individual(s) on whose behalf reporting is done in LLP BEN-1 to act as SBO in the LLP, by providing a reasonable opportunity to such individual(s).

*To be digitally signed by designated partner

DSC BOX

* DPIN of the designated partner

Certificate by practicing professional

* It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

and found them to be true and correct. I further certify that all the

required attachment(s) have been completely attached to this form.

* Category

Chartered accountant (in whole time practice)

Cost accountant (in whole time practice)

Company secretary (in whole-time practice)

* Whether associate or fellow:

Associate

Fellow

*Membership number or certificate of practice number

*Signature Field 2

DSC BOX

Save

Submit

Note: Attention is drawn to provisions of Section 37 of LLP Act, 2008 which provide for punishment for false statement and punishment for the same.

This eForm has been taken on file maintained by the register of LLPs through electronic mode and on the basis of statement of correctness given by the Designated partner and professional.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Form No. LLP BEN-3

Register of beneficial owners holding significant beneficial interest

[Pursuant to Section 90(2) of the Companies Act, 2013 and Rule 7 (1) of the Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023]

Name of the Limited Liability Partnership:

Registered office address:

Sl. No.	Name of the Beneficial Owner	Address and Email id	Date of Birth/ Age	Father's/ Mother's/ Spouse's name
(1)	(2)	(3)	(4)	(5)
Occupation	Nationality	PAN/Unique Identification Number	Passport No. (in case of foreign national)	Status
(6)	(7)	(8)	(9)	(10)
Date of declaration under Section 90 of the Companies Act, 2013 and Rule 4 and 5 of the Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023	Date of cessation	Date of entry in Register	Date of filing of LLP BEN-2(SRN wise)	Any other interest, if any
(11)				
Instructions, if any, given by the partner				

Form No. LLP BEN-4

[Pursuant to section 90(5) of the Companies Act, 2013 and Rule 4, 8 and 9 of the Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023]

[<<Insert LLP Name>>] (the "LLP")

<<Insert Date>>

[By post/email]

To:

Name and address of SBO/any other person

Date:

Subject: Notice under sub-section (5) of Section 90 of the Companies Act, 2013 and rules made under the Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023

The Limited Liability Partnership has reasonable cause to believe that:

- You are a significant beneficial owner of the Limited Liability Partnership;
- You have knowledge of the identity of significant beneficial owner/another person oflikely to have such knowledge;
- being a partner hold not less than 10% of the contribution / voting rights/ rights on distributable profits or any other distribution in the company
- You have been a significant beneficial owner of the Limited Liability Partnership during the three years immediately preceding the date of this notice, and

in respect of the above significant beneficial ownership, the declaration for intimation as prescribed under Section 90 of the Act Companies Act, 2013 has not been complied with the Companies Act, 2013 and rules made under the Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023.

You are accordingly advised to give the following information within 30 days of the date of this notice in accordance with the Section 90 of the Companies Act, 2013:

1. Name and Address of the Beneficial Owner (B.O)
2. PAN of the BO
3. Name of the person/entity/trust/body corporate etc. in whose name the contribution is registered
4. Date of acquiring beneficial interest
5. Documents, terms and conditions or any other particulars regarding the Beneficial ownership
6. Reason for not filing declaration in Form No. LLP BEN-1.
7. Any other information incidental to or relevant or in your possession or knowledge to enable the Limited Liability Partnership to evaluate this matter.

* A copy of LLP Form No. BEN-1 is attached for compliance.

The above mentioned particulars should be submitted in writing to the registered address of the Limited Liability Partnership not later than 30 days of the date of this notice failing which the Limited Liability Partnership shall proceed in the matter without further notice as per the provisions of the Act.

Name & signature

(Person authorized to issue notice)

[F. No.17/30/2018-CL-V]



(Manoj Pandey)

Joint Secretary to the Government of India